

**Title: Need to amend the Coastal Regulatory Zone Act keeping in view the interests of the people of coastal areas of Kerala.**

**SHRI T. GOVINDAN (KASARGOD):** Sir, Coastal Regulatory Zone Act was brought out without considering the large and diversity nature of India. South Indian States like Kerala, Tamil Nadu, Andhra Pradesh, Karnataka have strongly demanded amendments in this Act. Coastal areas in India are in different shapes. Some areas have thick population of fishermen and institutions related to fishing industry, plenty of coconut trees. In this area, we can see schools, post and telegraph offices, hospitals, and small industrial units. Some areas are having tourism potential. Lakhs of families of fishermen are living in coastal areas of Kerala. They are engaged in the work, which is capable of earning invaluable foreign exchange. With the effect of this law, these people are in difficulties to construct houses, shops and even a workshed. The Government appointed Balakrishnan Committee. I think, the recommendations of the Committee have wide recognition.

I request the hon. Minister to make amendments in the Act considering the necessity and feelings of lakhs of people living in large coastal areas of Kerala.

(ends)